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# THE ASSAM GAZETTE

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### PUBLISHED BY AUTHORITY

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#### GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR PANCHAYAT AND RURAL DEVELOPMENT (A) DEPARTMENT

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The 20th February, 2002 to note the east the case may but accompany to the property of

No. PDA.1/2002/37.--In exercise of the powers conferred under sub-section (1) of the Section 141 of the Assam Panchayat Act, 1994 the Governor of Assam is pleased to notify the Assam Panchayat (Constitution) Amendment Rules 2002 as appended herewith for general information. the President has alterny been reserved on the basis of

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# THE ASSAM PANCHAYAT (CONSTITUTION) (AMENDMENT) RULES 2002

In exercise of the powers conferred by sub-section (1) of Section 141 of the Assam Panchayat Act, 1994 (Assam Act No.XVIII of 1994) the Governor of Assam is hereby pleased to make the following Rules further to amend the Assam Panchayat (Constitution) Rules, 1995, hereinafter referred to the Principal Rules, namely:-

- Short title: 1 (1) These rules may be called the Assam Panchayat and Commencement (Constitution) (Amendment) Rules, 2002.
  - (2) They shall come into force on the date of their publication in the Official Gazettee.
- Amendment of 2. In the Principal Rules, in rule-6, in sub-rule (4) after rule-6 clause (e), the following new clause (f) shall be inserted, namely:-
  - (f)" The offices of the Vice President of Gaon

    Panchayat shall be reserved in the same manner as

    prescribed for reservation of the President as laid down

    under sub-rule(4) of rule-6 of these rules.

Gaon Panchayat shall not be reserved for persons belonging to Scheduled Castes or Scheduled Tribes in which the offices of the President of Gaon Panchayat have already been reserved for the Scheduled Castes or Scheduled Tribes as the case may be, such reservation of offices of Vice-President of Gaon Panchayat shall be done with the highest number of Scheduled Castes or Scheduled Tribes population as the case may be, in descending order, after excluding the Gaon Panchayat in which the office of the President has already been reserved on the basis of highest number of Scheduled Castes or Scheduled Tribes population"

Amendment of 3.In the Principal Rules in rule -7, in sub-rule-(2), after clause (e), the following new clause (f) shall be inserted, namely:-

(f)" The offices of the Vice-President of Anchalik Panchayat shall be reserved in the same manner as prescribed for reservation of the President as laid down under Rule-7 of these rules.

Provided that the Offices of the Vice President of Anchalik Panchayat shall not be reserved for the person belonging to Scheduled Castes or Scheduled Tribes in which the offices of the President of Anchalik Panchayat has already been reserved for Scheduled Castes or Scheduled Tribes as the case may be. Such reservation of offices of Vice President of Anchalik Panchayat shall be done with the highest number of Scheduled Castes or Scheduled Tribes population as the case may be, in descending order, after excluding the Anchalik Panchayat in which the offices of President has already been reserved on the basis of highest number of Scheduled Caste or Scheduled Tribes population."

M. KALITA,
Joint Secy. to the Govt. of Assam,
Panchayat & Rural Dev. Department.